

(1893) 10 MAD CK 0012
In the Madras High Court

Ramappa Udayan

APPELLANT

Vs

Armugath Udayan

RESPONDENT

Date of Decision : 24-10-1893

Acts Referred:

Citation : (1894) ILR (Mad) 182 : (1894) 4 MLJ 30

Judgement

1. We think the case quoted by the Subordinate Judge at I. L. R. 14 M 149 Nallanna v. Ponnal, is sufficient authority for holding that a daughter's

daughter is a bandhu on the principle laid down that consanguinity may be recognized as the basis of title to succession in the absence of

preferential male heirs, Minakshi was a direct relation by blood to her grandfather through her mother his daughter.

2. The second appeal therefore fails and is dismissed.